IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-101(PB)/2017

IN THE MATTER OF:

Educomp Solutions Limited

.....Petitioner

SECTION: UNDER SECTION 9 OF IBC, 2016

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s) : Mr. Pervinder, Advocate for State Bank of India

ORDER

In pursuance of the order dated 24.08.2017 The Insolvency and Bankruptcy Board of India has sent a confirmation on 11.09.2017 with regard to change of Insolvency Resolution Professional namely Mr. Mahender Khandelwal (IBBI/IPA-001/IP-P00033/2016-17/10086) under section 22 (4) of the Code, 2016. Accordingly, the substituted Resolution Professional stands appointed.

The application stands disposed of.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

-54-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

12.09.2017 VINEET